(b) In the fourth quarter of 2010-11, as compared to fourth quarter of 2009-10, the profitability declined mainly due to adverse impact of higher input prices of imported coal, indigenous coal, increase in royalty on iron ore and higher salaries and wages as detailed below:

Particulars	Unit	Quarter 4, 2009 - 10	Quarter 4, 2010 - 11	Impact (Rs. in crore)
Imported Prime Hard Coking Coal price	USD/T	128	222	(-)606
Indigenous Coal price (BCCL)	Rs./T	6400	7500	(-)149
Royalty Rate on Iron Ore	Rs./T	181	276	(-)60
Salary & Wages	Rs. Crore	1638	2048	(-)410

<sup>(-)</sup> indicates adverse impact

(c) Production of crude steel and profit after tax (PAT) of SAIL during last three years and Quarter 1 of current year are as follows:

	Unit	2008-09	2009-10	2010-11	Quarter 1
					2011-12
Crude Steel Production	000/T	13411	13506	13761	3338
Profit After Tax (PAT)	Rs. crore	6170.40	6754.37	4904.74	838.06

(d) The Government has decided to disinvest 10% of its shareholding in SAIL and to raise 10% of additional equity by SAIL, in two discrete tranches. However timeline for opening the issue would be decided in due course based on market conditions.

## Outstanding amount against private operators

- $\dagger *335.$  SHRI NARESH CHANDRA AGRAWAL: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) the details of outstanding amount which Kingfisher, Jet and other private airlines owe to Airports Authority of India and oil companies;
- (b) whether it is a fact that no action is being taken against them inspite of such a huge outstanding amount due against them; and

<sup>†</sup>Original notice of the question was received in Hindi.

## (c) if so, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) The details of outstanding amount in respect of private airlines to Airports Authority of India (AAI) are as follow: (Rs. in crores):

Go Airlines - 6.23, Indigo (Interglobe Aviation Limited) 10.44, Jet Airways (India) Limited - 57.66, Jet Lite (India) Limited - 13.71, Kingfisher Airlines -208.06, Paramount Airways - 5.72, Spicejet - 16.07, Others - 27.38; Total - 345.27.

As on 30.06.2011, Rs. 1518.15 Crore is owed by private airlines of Oil Marketing Companies (OMCs) against ATF supplies. Company-wise and airline-wise detail is given in the Statement (See below).

- (b) and (c) No, Sir. The following action are taken in case of default:
- 1) Dues are monitored on regular basis;
- 2) In case of delay, notice is issued to the airlines to settle the dues;
- 3) Penal interest is charged on account of delay in the settlement of the bills;
- 4) In cases where delay persist, besides en-cashing the bank guarantee/security deposit, the defaulting airline is put on "Cash and Carry" basis, and;
- 5) Efforts are made to recover the said dues expeditiously.
- 6) OMCs take action for recovery of dues in line with the mutually agreed commercial terms between them and the Airlines.
- 7) Legal route is taken by filing suit against the defaulting Airlines in the Court of law for recovery of same.

## Statement

The details of outstanding amount in respect of private airlines to Airport Authority of India

(Rs. in Crores)

Name of Oil Marketing Companies (OMC)	Name of Private Airline	As on 30.06.2011	Security as on 30.06.2011
1	2	3	4
Indian Oil Corporation Ltd, (IOC)	Jet Airways	545.55	594.00
	Go Airlines	51.25	54.00

1	2	3	4
	Kingfisher	0.70	NIL
	Spice Jet	90.54	95.00
Bharat Petroleum Corporation	Jet Airways	134.76	140.00
Ltd.(BPCL)	Go Airlines	1.41	NIL
	Kingfisher	33.26 (As on 18.07.2011)	40.00
Hindustan Petroleum Corporation	Jet Airways	0.03	0.07
Ltd.(HPCL)	Kingfisher	641.37	487.00
	Paramount	19.28	NIL
		1518.15	

## Radiation exposure in Kakrapara Atomic Plant

†\*336. SHRI SATYAVRAT CHATURVEDI: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that four employees working at atomic plant in Kakrapara, Gujarat were exposed to radiation on 30 May, 2011;
  - (b) if so, the reasons therefor;
- (c) the nature and extent of the injuries/ loss of health caused to the employees by the radiation; and
  - (d) whether any effective steps have been taken to avoid such incidents in the future?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Yes, Sir. Four workers of a contractor were exposed to radiation at Kakrapar Atomic Power Station on May 30, 2011.

(b) Kakrapar Atomic Power Station comprises of two units of 220 MW Pressurised Heavy Water Reactors. The re-fuelling in these reactors is carried out daily using remotely operated fuelling machines. The spent fuel bundles discharged from the reactor are transferred to spent fuel storage bay through a transfer duct. The radiation field in the area around the duct (which is well shielded)

<sup>†</sup>Original notice of the question was received in Hindi.